

IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P. No.286 of 2019

Rakesh Choubey

..... Petitioner.

-Versus-

1. The State of Jharkhand
 2. The Deputy Commissioner, Bokaro.
 3. The Additional Collector, Bokaro.
 4. The Circle Officer, Chandrapura, District Bokaro.
 5. The Circle Inspector, Chandrapura, District Bokaro.
- Opp. Parties.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Rahul Kumar, Advocate
For the State : Mr. P. C. Roy, S.C. (L&C)-I

Order No.03

Date: 26.06.2020

This case is taken up through video conferencing.

The present C.M.P. has been filed seeking modification of typographical error occurring in paragraph nos.1 and 7 of the order dated 22nd November, 2017 passed by this Court in W.P.(C) No.5330 of 2014 in respect of designation of the respondent no.4, which has wrongly been typed as "**Circle Officer, Chouparan**" instead of "**Circle Officer, Chandrapura**", as well as correction of plot number in the aforesaid paragraphs of the order dated 22nd November, 2014 which has wrongly been mentioned as "**Plot no.887**" instead of "**Plot no.837**".

Learned counsel for the petitioner submits that the designation of the respondent no.4 has wrongly been mentioned in the second line of paragraph nos.1 and 7 of the order dated 22nd November, 2017 passed in W.P.(C) No.5330 of 2014 as "Circle Officer, Chouparan" instead of "Circle Officer, Chandrapura". Learned counsel further submits that on perusal of array of the parties mentioned in the said order itself, it would be evident that the designation of the respondent no.4 has been mentioned as "Circle Officer, Chandrapura". It is further submitted that the petitioner in paragraph no.1 as well as prayer portion of the writ petition inadvertently mentioned the plot number as "887" in place of "837" and due to the said typographical error, the aforesaid mistake in respect of plot number has occurred in paragraph nos.1 and 7 of the order dated 22nd November, 2017. The learned

counsel for the petitioner, however, submits that in the land possession certificate dated 2nd May, 2011, annexed as Annexure-2 to the petition, plot number has been mentioned as "837". It is, thus, prayed that the aforesaid mistakes occurring in the relevant paragraphs of the order dated 22nd November, 2017 in respect of designation of the respondent no.4 and plot number may be rectified.

Learned counsel for the petitioner seeks unqualified apology for the said typographical error occurred in the relevant part of the writ petition.

Having heard learned counsel for the parties and keeping in view the submission of the learned counsel for the petitioner, the designation of the respondent no.4 and the plot number mentioned in Paragraph nos.1 and 7 of the order dated 22nd November, 2017 passed in W.P.(C) No.5330 of 2014 be read as **"Circle Officer, Chandrapura"** and **"Plot no.837"** in place of **"Circle Officer, Chouparan"** and **"Plot no.887"**.

The order dated 22nd November, 2017 is modified to that extent.

This C.M.P. is, accordingly, disposed of.

(Rajesh Shankar, J.)

Sanjay/